OFFER OPENING PUBLIC ANNOUNCEMENT

W W TECHNOLOGY HOLDINGS LIMITED

("WWTL" or "Target Company") a company incorporated under the Companies Act, 1956 having its registered office at 1111A, Raheja Chambers, 213, Nariman Point, Mumbai – 400021,

Tel: 022 - 22852796, Fax: 022 - 66324648, Email: info@wwtechnology.in and Website: www.wwtechnology.in

This Advertisement is being issued by Intensive Fiscal Services Pvt. Ltd. (hereinafter referred to as "Manager to the Offer") on behalf of Paresh Mulji Kariya (hereinafter referred to as "Acquirer") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011" or "Regulations") in respect of the open offer to acquire up to 63,700 fully paid up equity shares of W W Technology Holdings Limited constituting 26.00% of the total paid up equity share capital/voting rights of the Target Company. The Detailed Public Statement (DPS) with respect to the aforementioned offer was made on November 09, 2012 in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions) & Mumbai Lakshadeep (Marathi-Mumbai Edition).

1. The offer is being made at a price of ₹ 26/- (Rupees Twenty Six Only) per fully paid up equity share of ₹ 10/- each payable in cash. Open Offer price has been revised from ₹ 10/- to ₹ 26/- per equity share.
2. Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommends acceptance of the open offer. Offer Price of ₹ 26/- per fully paid up equity shares is fair and reasonable based on the following reasons:
   a. The offer price of ₹ 26/- per fully paid up equity share offered by Acquirer is 160% over the price paid to outgoing promoters who sold their holdings via SPA at ₹ 10/- per fully paid up equity share;
   b. The Equity Shares of the Target Company are not frequently traded shares within the meaning of explanation provided in Regulation 2(j) of SEBI (SAST) Regulations, 2011;
   c. Since the shares are not frequently traded on the stock exchange, it restricts investors from exiting the Company. This Open offer will provide an exit opportunity to the existing investors/ shareholders;
   d. The Offer price also appears to be reasonable considering that there are no business activities in the Target Company.

   The recommendation of IDC was published on February 13, 2013 in the same newspapers where Detailed Public Statement was published.
3. There has been no Competitive bid to this offer.
4. The Letter of offer had been sent to all the shareholders of the Target Company before February 11, 2013.
5. Please note that a copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (http://www.sebi.gov.in) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   a. In case of physical shares: Name(s) & Address(es) of the First Holder or Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, Original share Certificate(s), Valid share transfer form(s). In case of unregistered shareholders, along with the above document, Broker contract note would also be required & details of the Acquirer to be kept blank, failing which; the same will be invalid under the Offer.
   b. In Case of Dematerialized Shares: Name, Address, Number of Equity shares held, Number of Equity shares tendered, DP Name, DP ID, Beneficiary Account no. and a photocopy or counterfoil of the delivery instructions in "Off-Market" mode duly acknowledged by the DP in favour of Special Depository Account:

   A special depository account has been opened, details thereof are as under:

Depository Name	National Securities Depository Limited (NSDL)
DP Name	IDBI BANK LIMITED
Account Name	System Support Services - Escrow A/c
DP ID Number	IN300450
Beneficiary Account Number	14213138

   Shareholders having their beneficiary account with Central Depository Services (India) Limited (CDSL) have to use Inter depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Account with NSDL.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on November 20, 2012. The final observation was received in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its letter No. CFD/DCR2/OW/2848/2013 dated January 31, 2013.
7. Material changes made in the Letter of offer from the date of PA/DPS are:
   a. Open Offer price has been revised from ₹ 10/- to ₹ 26/- per equity share.
   b. The Open Offer is been made only to the public shareholders. Remaining promoters other than the selling promoters will not participate in the open offer.
8. Schedule of Activities

Activity	Date	Day
Date of Public Announcement	November 02, 2012	Friday
Date of Detailed Public Statement	November 09, 2012	Friday
Identified Date	February 04, 2013	Monday
Last date for a Competitive Bid	December 05, 2012	Wednesday
Date on which Letter of Offer was dispatched to the Shareholders	February 11, 2013	Monday
Date of opening of the Tendering Period	February 18, 2013	Monday
Date of closing of the Tendering Period	March 04, 2013	Monday
Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	March 18, 2013	Monday
Date by which the underlying transaction which triggered open offer will be completed	Latest by Four months from the completion of all the formalities relating to the Open Offer including filing of Final report by Merchant Banker to SEBI as per Regulation 27(7) of SEBI (SAST) Regulations, 2011.	

Issued by Manager to the Offer on behalf of the Acquirer:

intensive

INTENSIVE FISCAL SERVICES PRIVATE LIMITED

Contact Person: Mr. Rishabh Jain/Mr. Nikesh Jain

914, 9th Floor, Raheja Chambers, Nariman Point, Mumbai-400021, Maharashtra

Tel.: 022-22870443/44/45; Fax: 022-22870446;

E-mail: rishabh@intensivefiscal.com

Place : Mumbai

Date : February 14, 2013

PRESSMAN